CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 45/2010

Sub: Petition under Section 79 of the Electricity Act, 2003, seeking directions to M.P.Power Generating Company Limited for filing of ARR and petition for determination of tariff in respect of the Rajghat Hydro Power Project before the Commission.

Date of hearing : 8.11.2012

Coram : Dr. Pramod Deo, Chairperson

Shri S.Jayaraman, Member Shri V.S.Verma, Member

Shri .M.Deena Dayalan, Member

Petitioner : Uttar Pradesh Power Corporation Ltd., Lucknow

Respondents Secretary, Energy Department, State of M.P.,

MPSEB, MPPGCL and MP Tradeco.

Parties present : 1. Shri G.Umapathy, Advocate, MPPMCL

2. Miss Ambica Garg, Advocate, UPPCL

3. Shri Manoj Dubey, MPPMCL

Record of Proceedings

Learned counsel for the MPPMCL submitted that as per directions of the Commission in the order dated 21.8.2012, supply of power to the petitioner has commenced w.e.f. 8.9.2012. Learned counsel prayed for two weeks time to file audited details of the capital cost, funds borrowed by MPEB and also computation of the interest payable by the petitioner, as directed by the Commission.

- 2. The Commission allowed time to MPPMCL to file requisite details, latest by 27.11.2012.
- 3. The petition shall be listed for hearing on 11.12.2012.

By order of the Commission

Sd/-(T. Rout) Joint Chief (Law)